

**GOVERNMENT OF INDIA  
MINISTRY OF HUMAN RESOURCE DEVELOPMENT  
DEPARTMENT OF HIGHER EDUCATION**

**LOK SABHA  
UNSTARRED QUESTION NO. 3083  
TO BE ANSWERED ON 31.12.2018**

**Check on Ragging**

**†3083. SHRI ASHOK MAHADEORAO NETE:**

**Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:**

- (a) whether the Government has taken any effective measures to prevent the brutal death of students resulting from ragging and inhuman treatment thereof in Engineering Colleges, Medical Colleges and in other higher educational institutions;
- (b) if so, the details thereof; and
- (c) the steps taken by the Government in this regard?

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT**

**(DR. SATYA PAL SINGH)**

(a) to (c): The All India Council of Technical Education (AICTE) has issued regulations vide notification No. 37-3/legal/AICTE/2009 dated July 1, 2009 as amended from time to time prohibiting ragging in AICTE approved technical institutions. Any failure to adhere to the regulations by the erring institute attracts penal actions which inter-alia includes show-cause notice, reduction in intake and withdrawal of approval etc.

The University Grants Commission (UGC) has also issued UGC regulations on curbing the menace of ragging in higher educational institutions, 2009, which have been further amended in 2016. Further, the UGC has developed the anti-ragging website i.e. [www.antiragging.in](http://www.antiragging.in). The portal contains the record of complaints received and the status of the action taken thereon. The victims can also file their complaints online through [www.amanmovement.org](http://www.amanmovement.org).

The Medical Council of India (MCI) vide notification MCI-34(1)/2009-Med/25453 dated 03.08.2009, amended from time to time, has also banned ragging in any form i.e. physical, mental or emotional in the campuses of Medical Colleges and has prescribed stringent measures against erring students. Further, the regulations also declare any erring Medical College/ Institution/ University to be ineligible for preferring any application under section 10A of the Indian Medical Council Act, 1956 for a minimum period of one year, extendable by such quantum by Council as would be commensurate with the wrong.

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